

(b) and (c). A statement is placed on the Table of Lok Sabha. [See Appendix V, annexure No. 48.]

(d) 8.

(e) No.

(f) Does not arise.

Divi-Dasgaon Railway Line

*1383. **Shri Kajrolkar:** Will the Minister of Railways be pleased to refer to his reply to Starred Question No. 2070 on the 22nd September, 1955, and state:

(a) whether any decision has been arrived at in regard to the Divi-Dasgaon line for construction during the Second Five Year Plan period; and

(b) if so, the nature of the decision?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Not yet.

(b) Does not arise.

सतना-रीवा-गोविन्दगढ़ रेलवे लाइन

१३६५ श्री रतनमन सिंह :
श्री आ० बं० जोशी :
क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भूतपूर्व विन्ध्य प्रदेश में, सतना-रीवा-गोविन्दगढ़ के बीच नई रेलवे लाइन के निर्माण की प्रस्थापना लामू किये जाने के लिये रेलवे बोर्ड द्वारा स्वीकृति दी जा चुकी है ;

(ख) यदि हां, तो क्या इस लाइन के बारे में सबलक्षण कार्य पूरा किया जा चुका है ;

(ग) क्या लाइन के निर्माण का कार्य द्वितीय पंचवर्षीय योजना काल में आरम्भ किया जायेगा ; और

(घ) निर्माण-कार्य कब तक शुरू होने की आशा है और इसे कब तक पूरा कर दिया जायेगा ?

रेलवे तथा परिवहन उपमंत्री (श्री अल्लगेशन): (क) इस सुझाव पर अभी छान-बीन हो रही है ।

(ख) अभी नहीं ।

(ग) और (घ). दूसरी पंच वर्षीय योजना में नई रेलवे लाइनों के लिये बहुत थोड़ी रकम रखी गई है । इसलिये, इस लाइन के बनने की संभावना कम है ।

Suspension of Railwaymen at Kharagpur

*1366. **Shrimati Renu Chakravarty:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 539 on the 28th November, 1956, and state:

(a) whether it is a fact that the Kharagpur railway employees were suspended from duty only in consequence of arrest by the police;

(b) whether any other grounds were shown in the suspension notices served on the employees;

(c) if so, what are they; and

(d) whether it is not the normal practice to take back suspended workers after they have been honourably acquitted by the court of those charges which are also the grounds of suspension?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) 258 workers were suspended from duty in consequence of arrest by the police.

(b) and (c). No other grounds were shown in the suspension orders issued to the 258 arrested persons.

(d) Yes, but the cases of 233 persons did not go for trial and the remaining 25 have been committed for trial in which no judgment has been given as yet.

Passenger Amenities

*1367. **Shri Dabhi:** Will the Minister of Railways be pleased to state:

(a) whether the minimum passenger amenities laid down by the Railway Board to be provided at all stations irrespective of their status will be provided at the end of the Second Five Year Plan; and

(b) whether any programme for this purpose has been or is to be chalked out for this purpose?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) It is not possible at this stage to indicate whether these amenities would be provided at all the stations by the end of the Second Five Year Plan period.

(b) Yearly programme for such works is drawn up in consultation with the Passenger Amenities Committee within the funds available.